

By e-mail.

Read :- The Hon'ble High Court, Bombay Letter No.Insp-1/50/2021
Dated 30/07/2021 alongwith Circular Dated 29/07/2021.

DISTRICT & SESSIONS COURT, AHMEDNAGAR.

CIRCULAR

No.B-04/EB.03/140 of 2021, DATED 30/07/2021.

All Courts in the Ahmednagar District shall function in **ONE shift** with Judicial working of 3 hours and 100% attendance of Judicial Officers and requisite number of Staff members, with following conditions:

- i) **OFFICE WORKING HOURS : 10.30 a.m. to 02.30 p.m.**
- ii) **JUDICIAL WORKING HOURS : 11.00 a.m. to 02.00 p.m.**
- iii) The Courts shall take up **remand, bail, urgent criminal and civil matters and matters pertaining to withdrawal of amount.**
- iv) The Judicial Officers may pronounce judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
- v) The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
- vi) **All Court shall remain closed on every Saturday** but may take up only remand and urgent matters, as being taken up on holidays.
- vii) The staff members shall remain stationed at their respective places of posting and shall not leave their respective headquarter/station without permission of Presiding Officer.
- viii) In all the Courts, only those advocates, witnesses, accused persons and party-in-persons whose matters are listed on that day's board and whose presence is required by the Court for any specific perpose like verification ect. will be permitted to have access in the Court Building. No one should enter the Court halls unless there matter is called out shall leave the Court premises as soon as hearing of their case/work is over.

- ix) All the safety/precautionary measures set forth by the Central/State Government and all Covid-19 appropriate behavior/protocols to be followed scrupulously.

This Circular shall come in force w.e.f.02/08/2021 and shall remain in force until further order.

District Court, Ahmednagar
Dated : 30/07/2021.

newdharwad
30.7.2021
(Sudhakar V. Yarlagadda)
Principal District & Sessions Judge,
AHMEDNAGAR

Circular No.B-04/EB.03/ 140 of 2021

Copy forwarded for information and necessary actions to :

- 1) All the Judicial Officers working in Ahmednagar District.
- 2) The Secretary, District Legal Services Authority, Ahmednagar.
- 3) The District Government Pleader, Ahmednagar.
- 4) The Assistant Government Pleader,
Sangamner/Shrirampur/Kopargaon/Newasa/Shrigonda.
- 5) The Assistant Director & Public Prosecutor, Ahmednagar.
- 6) The Collector, Ahmednagar.
- 7) The Superintendent of Police, Ahmednagar.
- 8) The Superintendent of Ahmednagar Jail, Ahmednagar.
- 9) The President of Ahmednagar Bar Association, Ahmednagar.
- 10) The President of Ahmednagar Central Bar Association,
Ahmednagar.
- 11) The President of Taluka Bar Associations in Ahmednagar
District.
- 12) All the Head of the Branches in District Court, Ahmednagar.
- 13) The Court Mananger, District Court, Ahmednagar.
- 14) Notice Board/Official Website.

District Court, Ahmednagar
Dated : 30/07/2021.

newdharwad
30.7.2021
(Sudhakar V. Yarlagadda)
Principal District & Sessions Judge,
AHMEDNAGAR